

**Central Administrative Tribunal  
Principal Bench**

**OA No.4031/2017  
MA No.4677/2017**

New Delhi, this the 22<sup>nd</sup> day of January, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Lal Singh Varun, Aged about 65 years,  
S/o Late Shri Bhadailal,  
R/o Gali No.5,  
Nagla Karan Singh,  
Firozabad-283203 (UP).

...Applicant

(By Advocate : Shri Basab Sengupta)

**Versus**

1. Union of India,  
Through Secretary,  
Department of Post,  
Dak Bhawan, Sansad Marg,  
New Delhi-110001.
2. The Post Master General,  
Agra Region  
Agra-282001.
3. The Director of Accounts (Postal),  
UP Circle, Sector-D,  
Aliganj, Lucknow-226024.
4. The Superintendent of Post Office,  
Mainpuri, Division,  
Mainpur (U.P.-255001)

...Respondents

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :-**

Heard the learned counsel for applicant.

2. The applicant, a retired Postal Assistant, filed the OA seeking the following reliefs :-

- “(a) Call for the records of the case.
- (b) order and direct the respondents not to treat the applicant’s appointment as Postal Assistant as promotion.
- (c) Order and direct the respondents to restore the IIInd Upgradation under MCAPs granted vide order dated 21.07.2011 which has been denied vide communication dated 15.09.2017 and PPO dt. 15.09.2017.
- (d) consequently direct the respondents to amend the communication/order dated 15.09.2017 and the PPO of the applicant in terms of (b) & (c) above.
- (e) Order and direct the Respondent to revise and fix the applicant’s pension/pensionary benefits in accordance with (b) to (d) above, factoring in the 2<sup>nd</sup> MACP benefits in the Grade Pay of Rs.4200/- with all consequential benefits.
- (f) Allow cost of litigation to the applicant.
- (g) Pass such other and further order(s) as may be considered appropriate by this Hon’ble Tribunal.”

3. It is submitted that the applicant made correspondence ventilating his grievances to the respondents, but not even a single copy of the representation is attached by the applicant along with OA.

4. In the circumstances, the OA is disposed of without going into the merits of the case by permitting the applicant to make appropriate representation ventilating his grievances to the respondents within two weeks from the date of receipt of a certified copy of this order and on receipt of such representation from the applicant, the respondents shall consider the same and pass appropriate speaking and reasoned order thereon, in accordance with law within 90 days therefrom. No costs.

5. In view of the above order passed in OA, no orders are required to be passed in MA No.4677/2017.

6. Let a copy of the OA be enclosed to this order.

( Nita Chowdhury )  
Member (A)

( V. Ajay Kumar )  
Member (J)

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